

ITEM NO.51

COURT NO.4

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 14525/2022

(Arising out of impugned final judgment and order dated 11-08-2022 in WC No. 43422/2018 passed by the High Court Of Judicature At Allahabad)

AJAY KUMAR & ANR.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(IA No. 118214/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 87587/2023 - EXEMPTION FROM FILING O.T., IA No. 187392/2022 - EXEMPTION FROM FILING O.T., IA No. 118631/2022 - EXEMPTION FROM FILING O.T., IA No. 118215/2022 - EXEMPTION FROM FILING O.T., IA No. 118630/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

SLP(C) No. 6718/2023 (XI)

(IA No. 67619/2023 - EXEMPTION FROM FILING O.T.)

Date : 13-10-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI

HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s)

Mr. Pradeep Kumar Yadav, Adv.
Mr. Subash Chand Yadav, Adv.
Mr. Vishal Thakur, Adv.
Mr. Aryan P. Nanda, Adv.
Mr. Sushil Kumar Srivastava, Adv.
Mr. Gopal Singh, Adv.
Mr. Sanjeev Malhotra, AOR

For Respondent(s)

Mr. Vikramjit Banerjee, A.S.G.
Mr. Devesh Pratap Singh, AOR
Mr. Sanjay Tyagi, Adv.
Mr. Prashant Rawat, Adv.

Mr. Kaustubh Anshuraj, Adv.
Mr. Yashish Chandra, Adv.
Ms. Akanksha Chahal, Adv.
Mr. Tanishq Tyagi, Adv.
Mr. Anshuman Nayak, Adv.
Mr. Rahul Kulhare, Adv.
Mr. Anil Gaur, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. As prayed, two weeks' time is granted to file rejoinder affidavit.
2. List these matters after two weeks.

(DEEPAK SINGH)
COURT MASTER (SH)

(ANJU KAPOOR)
COURT MASTER (NSH)